

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1184

ANSWERED ON:17.08.2012

ADULTERATED SYNTHETIC MILK

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether attention of the Government has been drawn to the rising number of cases of adulterated and synthetic milk and milk products across the country including Delhi;
- (b) if so, the details thereof indicating number of such complaints received and cases reported during the last one year and the current year, State/UT-wise;
- (c) the action taken/proposed against those found guilty for such act during the said period;
- (d) whether the Government proposes to make the laws more stringent so as to strengthen the present system; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) & (b): Cases of adulteration of milk and milk products of the country including Delhi have come to the notice of Government from time to time. The Food Safety and Standards Authority of India (FSSAI) conducted survey on milk standards during 2011 and a large number of samples were not found to be conforming to the standards. It was, however, not established that these were unsafe and injurious of health. Information relating to details of survey (State-wise) is at Annexure-I. Information on percentage of adulteration of milk for the year 2010 is at Annexure-II.

(c): The implementation of the Food Safety and Standards (FSS) Act, 2006 rest with State/UT Governments. Survey report and the findings have been sent to all Food Safety Commissioner of State/U.Ts for taking necessary action wherever required to check adulteration in milk. Random samples of various food samples including milk and milk products are drawn regularly by State/U.T Government and penal action is taken against the offenders, in cases where samples are found to be not conforming to the provisions of the Act.

(d) & (e): Under Section 59 of FSS Act, 2006, there is a provision of punishment for selling unsafe food. The maximum punishment is imprisonment for a term which shall not be less than seven years but which may extend to imprisonment for life and also with fine which shall not be less than ten lakh rupees.